

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (C) No.2893 of 2019**

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioners : Mr. Rohit Agarwal, Advocate
For the State : Mr. J. F. Toppo, S.C.VII

Order No.05

Date: 06.09.2021

This case is taken up through video conferencing.

Mr. Rohit Agarwal, learned counsel for the petitioners, undertakes to remove remaining defect(s), as pointed out by the office, including payment of deficit court fee within a period of two weeks.

In view of the aforesaid undertaking, put up this case under appropriate heading after two weeks.

(Rajesh Shankar, J.)

Sanjay/